

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **FR TECH INNOVATIONS PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	FR Tech Innovations Private Limited
2.	Date of incorporation of corporate debtor	26/08/2016
3.	Authority under which corporate debtor is incorporated / registered	RoC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2016PTC285170
5.	Address of the registered office and principal office (if any) of corporate debtor	A-1402, Serenity Towers, Off Oshiwara Link Road, Jogeshwari West, Mumbai City, Mumbai, Maharashtra, India, 400102
6.	Date of closure of Insolvency Resolution Process	03/03/2024
7.	Liquidation commencement date of corporate debtor	NCLT order dated 04/03/2024. (Intimated to the Liquidator vide email by the NCLT, Mumbai Bench on 02.04.2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. S. Gopalakrishnan (IBBI/IPA-002/IP-N00151/2017-18/10398)
9.	Address and e-mail of the liquidator, as registered with the Board	Address : 203, the Ghatkopar Neelkanth CHS, Jethabhai Lane, Ghatkopar East, Mumbai- 400077 Email: gopi63.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address : 203, the Ghatkopar Neelkanth CHS, Jethabhai Lane, Ghatkopar East, Mumbai- 400077 Email: gopi63.ip@gmail.com/ rp.frtech@gmail.com
11.	Last date for submission of claims	02/05/2024

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **FR Tech Innovations Private**



Limited on NCLT order dated 04/03/2024 (Intimated to the Liquidator vide email by the NCLT, Mumbai bench on 02.04.2024)

The stakeholders of FR Tech Innovations Private Limited are hereby called upon to submit their claims with proof on or before 02/05/2024, to the liquidator at the address mentioned against item No. 10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date : 05/04/2024

Place : Mumbai



S. Gopalakrishnan

Liquidator

IBBI/PA-002/IP-N00151/2017-18/10398